

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**37. C.P. (IB) -587(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 27.06.2024**

**NAME OF THE PARTIES:- Sushi Akshay Jani**

**Section: U/s 94(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Mily Ghoshal a/w Sophia Hussain and Ritika Vijan appeared for the Personal Guarantor. It has been pointed out that the report of the RP has not yet been filed. RP is directed to file his report and a copy of the said report be also served upon the Financial Creditor, who shall be at liberty to file response/objection, if any, against the report of the RP, by serving an advance copy on the other side on or before the next date of hearing. List this matter for hearing on **22.08.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*HARSHADA*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**